

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 327 of 2017**

**IN THE MATTER OF:**

**Harsh Garg**

**...Appellant**

**Versus**

**M/s. Royal Clubs of India Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :**                   **Shri P. Nagesh, Shri Dhruv Gupta and Ms. Eshna Kumar, Advocate**

**ORDER**

**12.10.2017**           This appeal has been preferred by the appellant - petitioner against order dated 2<sup>nd</sup> August, 2017 passed by the National Company Law Tribunal, Allahabad Bench (hereinafter referred to as the '**Tribunal**') whereby and whereunder the interim order passed by the Tribunal on 13<sup>th</sup> July, 2017 was explained as follows:

*“In the result, the whole order dated 13.07.2017, henceforth to be reads as under:*

*“Keeping in view of this and to protect the interest of both the parties, the respondent co. is expected to maintain status quo as of today on its fixed assets and immovable property and not to create third party interest thereon except its lease, rental business and day to day routine works including lease of immovable property along with any equipment, machinery, furniture and fixtures.”*

*Thus, the Misc. Application No. 146/2017 is allowed and accordingly stands disposed of.”*

2. One of the grievances of the appellant is that he was not heard when the order dated 13<sup>th</sup> July, 2017 was explained by the impugned order dated 2<sup>nd</sup> August, 2017 but in view of the fact that the Tribunal has merely explained the earlier interim order in the interest of the company and as no substantial change has been made, we find no ground to remit the matter for hearing the case on the question of passing another interim order. We hope that the main case will be decided at an early date.

3. Parties should co-operate with the Tribunal. The appeal is dismissed. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Balvinder Singh ]  
Member (Technical)

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